

## **Recommendations of the fifth convention of the Commission, 2010**

1. The Government and the Commissions must ensure effective implementation of provisions of section 4 regarding record management practices and suo motu pro-active disclosures to ensure that citizens are not required to file requests for basic and routine information.
2. Citizen charter with firm time lines for efficient delivery of goods and services and mechanism for grievance redressal and routinization of processes.
3. All Public Private Partnership projects should be brought under the ambit of RTI Act at the signing stage itself by incorporating disclosure norms and scope.
4. Media, NGOs and Civil Society Organisations must work together using RTI Act to raise vital governance issues and carry them to logical conclusion.
5. Aadhar project of UIDAI should be integrated with the National RTI database to ensure interoperability among the Public Authorities in respect of disposal of RTI applications on similar issues.
6. Transparency and Accountability is equally important in appointments to higher judiciary and its functioning with due consideration to its independence.
7. The political leadership must continue to lead from the front and set examples to ensure that the Act meets its objective mentioned in the preamble.